HIGH COURT OF HIMACHAL PRADESH AT SHIMLA

No.HHC/Rules.22(25)/83- **Dated:1st July, 2016.**

NOTIFICATION

In exercise of the powers conferred under Rule 2(1)(g)(i) & (ii) read with Rule 5 of the Himachal Pradesh Judicial Service Rules, 2004, the High Court of Himachal Pradesh is pleased to make the following amendments in **"The Himachal Pradesh Judicial Service (Syllabus and Allocation of Marks) Regulations, 2005"**, for the cadre of Civil Judges(Junior Division):-

Short title	1	These Regulations shall be called **"The Himachal Pradesh Judicial Service (Syllabus and Allocation of Marks) (6th Amendment-2016), Regulations 2005.**
Commencement	2	These Regulations shall come into force with immediate effect.
Amendments	3(I)	In the existing Regulation No. 3 (ii), **"Main Examination",** the word **"ten"** shall stand deleted and substituted by **"twenty"**. After amendment, the relevant part of this Regulation shall read as under:- **"On the basis of merit obtained in the Preliminary examination, the candidates equal to twenty times of the number of vacancies to be filled in shall be called for taking the main examination."**
	3(II)	In the existing Regulation No. 6(v), the following proviso shall be added as under:- **"Further provided that a candidate shall also be required to obtain at least 45% of the marks allocated for the interview, failing which he will be deemed to have not qualified the competitive examination."** After amendment, this Regulation shall read as under:- "6(v) That out of the candidates who qualify written examination prescribed above, for each vacancy three candidates shall be called for viva voce strictly in order of merit obtained in the written examination. Category wise merit list shall be drawn up so that the requisite number of candidates are called for each category as per the vacancies, reserved for each category. **Further provided that a candidate shall also be required to obtain at least 45% of the marks allocated for the interview, failing which he will be deemed to have not qualified the competitive examination."**

BY ORDER
HIGH COURT OF HIMACHAL PRADESH

Registrar General